

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 4194 of 2019

Lucia Bilung Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK
(Through Video Conferencing)

For the Petitioner : Mr. R.P. Gupta, Advocate
For the Respondent-State : Mr. Aditya Raman, AC to GA-III

8 / 07.09.2021 On the submission of learned counsel appearing for the State, the case was adjourned by order dated 03.08.2021 for payment of entire admitted retiral dues, but the same has not been paid as yet.

At the request of learned counsel for the State, list this case on 04.10.2021.

Let it be made clear that if the admitted amount is not paid within the aforesaid date, the District Superintendent of Education, Simdega shall remain present in the Court through virtual mode.

(Dr. S. N. Pathak, J.)

R.Kr.